

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 2879 of 2019

With

Cr.M.P. No. 3101 of 2019

With

Cr.M.P. No. 3086 of 2019

1. Md. Sajid @ Sajid Khan
  2. Masuk Ansari @ Md. Masuk Ansari
  3. Hardeep Singh Bagga @ Kaku Sardar ... .. Petitioners  
(Cr.M.P. No. 2879 of 2019)
- Md. Sajid @ Sajid Khan ... .. Petitioner  
(Cr.M.P. No. 3101 of 2019)
- Hardeep Singh Bagga @  
Hardeep Singh @ Kaku ... .. Petitioner  
(Cr.M.P. No. 3086 of 2019)
- Versus
- The State of Jharkhand ... .. Opp. Party(s)

CORAM: HON'BLE MR. JUSTICE ANANDA SEN

(Through Video Conferencing)

For the Petitioner : Ms. Renu Bala, Kumar, Advocate  
For the State : A.P.P.

**Order No. 07: Dated: 24<sup>th</sup> June, 2020**

**Per Ananda Sen, J.:**

**Cr.M.P. No. 3101 of 2019**

With

**Cr.M.P. No. 3086 of 2019**

1. Heard the learned counsel for parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.
2. It has been submitted that the cognizance has already been taken and the petitioners may be given liberty to challenge the order taking cognizance after withdrawing the Cr.M.P. wherein the FIR has been challenged.
3. Considering the submissions of the learned counsel for the petitioners that the cognizance has already been taken in these cases, I am allowing the petitioners to withdraw the petitions with the

liberty to challenge the order of taking cognizance in a separate petition.

4. Accordingly, the petitions are dismissed as withdrawn with the aforesaid liberty.

**Cr.M.P. No. 2879 of 2019**

5. List this case along with Cr.M.P. No. 3102 of 2019.

**(ANANDA SEN, J.)**

*MM*